

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301

IA-2535/2024

IN

IB-3267(ND)/2019

IN THE MATTER OF:

Punjab National Bank

.... Petitioner/Applicant

Vs.

M/s Apple Sponge and Power Ltd. & Ors.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC

: Mr. Rajinder Wali, Advs.

For the CD

: Mr. Gaurav Mitra, Adv. with Mr. Manohar Malik &
Ms. Astha Gumber, Advs.

ORDER

IA-2535/2024

This application has been filed seeking recall of order dated 18.04.2024 and waiver of Rs. 1,00,000/- to be deposited in the Prime Minister's National Relief Fund.

Mr. Gaurav Mitra, Ld. Counsel appearing for the Respondent seeks time to file reply affidavit. One week time granted.

List the matter **on 18.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)